

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 45/GT/2016

Subject : Determination of generation tariff for 2014-19 tariff period for Bongaigaon Thermal Power Station (3x250 MW) Unit-1 for the period from anticipated COD of 21.3.2016 to 31.03.2014.

Date of Hearing : **11.7.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Assam Power Distribution Company Ltd and 6 others

Parties present: Shri AjayDua, NTPC
Shri M.K.Sharma, NTPC
Shri Sameer Agarwal, NTPC
Shri Rajeev Choudhary, NTPC
Shri K Talukdar, APDCL
Shri M.C.Gogoi, APDCL
Shri H.M.Sharma, APDCL

Record of Proceedings

This petition has been filed by the petitioner NTPC for determination of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) for the period from anticipated COD of Unit-I (21.3.2016) till 31.3.2019.

2. During the hearing, the representative of the petitioner submitted that the Commission vide ROP of the hearing dated 20.5.2016 had directed the petitioner to submit certain additional information including the revision of tariff filing forms and accordingly prayed for grant of time.

3. The representative of the respondent, APDCL referred to the tariff filing forms 5B, 13 E, etc. in the petition and submitted that the petition filed is not in accordance with the provisions of the 2014 Tariff Regulations. He further submitted that the petitioner may be directed to provide the breakup of cost estimation of each element like Land cost of ₹495 lakh and Preliminary investigation & Site development cost of ₹405 lakh. The representative submitted that it may be granted time to file detailed reply after receipt of the information from the petitioner.

4. The representative of the petitioner clarified that the submissions of the respondent would be considered in the additional information to be filed in terms of the directions of the Commission in ROP dated 20.5.2016. The Commission directed the petitioner to file the audited accounts along with the additional information, with copy to the respondents, to enable them to file their replies.

5. Based on the submissions of the parties, the Commission adjourned the hearing. Matter shall be listed for hearing on **10.8.2016**. The parties are directed to complete the pleadings in the matter prior to the next date of hearing. No extension of time shall be granted for any reason whatsoever.

By order of the Commission

Sd/-
B. Sreekumar
Dy. Chief (Law)

